

**NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH  
COURT-IV**

22. IA(C.A.)/18(MB)2023  
IN  
CP/199(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **27.06.2024**

Name of the Party: Hormuz Phiroze Aderianwalla  
Vs  
Del. Seatek India Private Limited

Section 241(1), 242(4), 243(1) (b), 244(1) of Companies Act, 2013, Rule 11 of NCLT Rules, 2016

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**ORDER**

1. Adv. Nausher Kohli a/w Adv. Rustam Mulla a/w Mr. Sohan Kinkhabwala i/b Desai Desai Carrimjee & Mulla for the petitioners present through virtual mode. Adv. Prachi Walalwar a/w Adv. Armin Wandrewala Adv. Arusha Bapat for Respondents through physical mode.

**CP/199/2022 & IA-18/2023**

2. Heard both the Counsel and perused the records.
3. **Reserved for orders.**
4. Both the Counsel are directed to file written submission within two days not exceeding two pages.

Sd/-

**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-

**KISHORE VEMULAPALLI**  
Member (Judicial)